

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.333/2008

Wednesday this the 25 th day of June, 2008.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

(By Advocate Shri.R.Sudhakara Menon)

Vs.

1. Union of India, rep. by its Secretary, Ministry of Defence, New Delhi.
2. The Controller General of Defence Accounts, R.K.Puram, New Delhi.
3. The Principal Controller of Defence Accounts, (Navy) Cooperage Road, Mumbai-39.
4. The Joint Controller of Defence Accounts, Area Accounts Office (Navy), Perumanoor P.O., Thevara, Cochin-15. Respondents

(By Advocate Shri. Varghese P. Thomas, *ACCS*)

**The application having been heard on 25.6.2008,
the Tribunal on the same day delivered the following**

ORDER

HON'BLE DR. K.B.S. RAJAN, JUDICIAL MEMBER

The applicant has challenged Annexure A-1 Transfer order dated 3.6.08 whereby he was transferred from AAO(Navy), Kochi to the office of the CFA (Fys) HVF, Avadi. The applicant has stated in the O.A. that he is aged 57 plus and has about only 2 and ½ years to superannuate. In addition to the above, on medical grounds also the applicant is compelled to remain in Kochi. It has been stated by the counsel for the applicant that the applicant has moved a representation dated 24.6.2008 (yesterday) to the authorities, but the same obviously has not so far been disposed of. The grounds raised in this O.A. have also been raised therein, as per

the counsel for applicant. As such, it is felt that interests of justice would be met if the respondents are directed to consider the representation of the applicant and arrive at a judicious decision taking into consideration the fact that the applicant has only 2 1/2 years to superannuate. The other ground may also be considered and the decision be communicated to the applicant. Till such time the decision is taken the applicant shall not be moved from the present place of posting. O.A. is disposed of. No costs. (Copy be given to the parties today itself).

Dated the 25 th June, 2008.



Dr.K.B.S.RAJAN
JUDICIAL MEMBER

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